GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. †2455

TO BE ANSWERED ON THE AUGUST 8TH, 2018/SHRAVANA 17, 1940 (SAKA)

TIME-LIMIT FOR PAYMENT OF POSTHUMOUS BENEFITS

†2455. SHRI RAM NATH THAKUR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any time-limit has been fixed for payment of posthumous benefits to be given by Central Government/State Government to the family members of personnel of Central Para-Military Forces martyred in terrorist or extremist incidents in Jammu and Kashmir or other States;
- (b) if so, the details thereof;
- (c) whether it is a fact that some kith and kin had to go from pillar to post to get these posthumous payments; and
- (d) the measures proposed to be taken by Government so that they may not have to face such helpless situation?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (d): All efforts are made to pay the posthumous benefits to Next of Kin (NoK) as soon as possible. However, documents like death certificate, valid nomination, bank details etc. are necessary requirement for payments of such benefits. Accordingly, payment of posthumous benefits is paid after furnishing all requisite documents on priority basis. Forces are also making efforts with other Authorities like Central Pension Accounting Office (CPAO), Bank, etc. to endeavor expeditious payments to NoKs. Instructions have been issued by the Ministry of Home Affairs to Central Armed Police Forces (CAPFs) & Assam Rifles (AR) to streamline the procedure for timely and proper payment of compensation. A time-limit of 05 months has been prescribed for processing the cases for payment of Central ex-gratia compensation to Next of Kins of the deceased CAPFs & AR personnel.
